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title: Need to direct LIC and other PSUs to help the tenants/occupants of the ceded building in Dadar Area of Mumbai and grant ownership rights to them.

SHRI RAHUL SHEWALE (MUMBAI SOUTH CENTRAL): Hon. Chairman, Sir, I thank you for allowing me to speak in Zero Hour on an important issue of my constituency, Mumbai South Central.

Long back, many ceded buildings, *chawls* and other properties came into being in Dadar area of Mumbai on land belonging to the State Government of Maharashtra. These buildings are now in a very dilapidated condition and poor state, due to negligence. No specific policy has been made of their redevelopment by the Central Government. The LIC and PSUs are misusing the Public Premises (Eviction) Act and are forcefully evicting tenants/occupants by threatening them to sign a lease agreement of ten years otherwise face exorbitant increase in rent amounting to Rs. 100 per square feet.

The tenants are being asked to appear before the so-called High Powered Committee forcefully. This is leading to mental torture of the illiterate and helpless tenants/occupants under the threat of eviction. Their applications for transferring the tenancy to legal heirs are pending with the concerned Departments.

The LIC blatantly refused to grant ownership rights to tenants / occupants living in these buildings. My demand to the Central Government is to kindly direct LIC and other PSUs to help the tenants / occupants of these ceded buildings and grant ownership to them. Further, it is requested to frame a policy for the area, and provide Central grants to the affected occupants of these lands. Thank you, Sir.